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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A.NO.1041 OF 2012
Cuttack this the 06th day of May, 2013

CORAM

HON'BLE SHRI A.K.PATNAIK, MEMBER(J)
HON'BLE SHRI R.C.MISRA, MEMBER(A)

Akshaya Kumar Samal, aged about 38 years, S/o. late Prafulla Kumar Samal, At-Jenapatna, PO-Daulatabad, PS-Choudwar, Dist-Cuttack – Ex.Khalasi Helper, O/o. Asst.Signal Telecom Engineer, E.Co.Rly., Cuttack

...Applicant

By the Advocate-Mr.A.K.Choudhury

-VERSUS-

Union of India represented through

1. The General Manager, East Coast Railway, Chandrasekharpur, Bhubaneswar, Dist-Khurda
2. Divisional Railway Manager – cum –Reviewing Authority, East Coast Railway, Khurda Road Division, At/PO-Jatni, Dist-Khurda
3. Senior Divisional Signal Telecom Engineer, East Coast Railway, Khurda Road Division, At/PO-Jatni, Dist-Khurda
4. Divisional Signal Telecom Engineer, East Coast Railway, Khurda Road Division, At/PO-Jatni, Dist-Khurda

...Respondents

By the Advocate-Mr.T.Rath

ORDER(Oral)

HON'BLE SHRI A.K.PATNAIK, MEMBER(J):

Heard Shri A.K.Choudhury, learned counsel for the applicant and Shri T.Rath, learned Standing Counsel appearing for the Respondent-Railways and perused the materials on record.

[Signature]

2. This Original Application has been filed by the applicant challenging the non-consideration of the revision/review petition dated 24.6.2012(Annexure-5) submitted to the Divisional Railway Manager, East Coast Railway (Respondent No.2) against the order of punishment dated 21.4.2011 issued by the Disciplinary Authority as well as the order dated 17.01.2012 of the Appellate Authority, confirming the order of punishment. Shri Choudhury brought to our notice that though the aforesaid revision/review has been preferred by the applicant on 24.6.2012, till date no communication has been received. Shri Choudhury further submitted that he will be satisfied if the O.A. is disposed of with direction to Respondent No.2 to consider and dispose of the revision/review petition within a specific time frame.

3. Accordingly, without entering into the merit of the case, we direct Respondent No.2 to consider and dispose of the revision/review petition dated 24.6.2012 of the applicant, if it is still pending, by way of a reasoned and speaking order, within a period of sixty days from the date of receipt of this order.

4. With the above observation and direction, this O.A. is disposed of at the stage of admission. No costs.

5. Send a copy of this order along with paper book of the O.A. to Respondent No.2 at the cost of the applicant for which Shri Choudhury undertakes to file the postal requisites by 9.5.2013.


(R.C.MISRA)
MEMBERA
BKS


(A.K.PATNAIK)
MEMBER(J)